MINUTES OF THE MEETING No. 50/13 dated 13.3.2013 UNDER THE CHAIRMANSHIP OF Shri V.K. Srivastava, Addl. DG

LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, Consultant, Deptt. of Chemical and Petrochemicals (Chemical Division), Shastri Bhavan, New Delhi.
2. Shri Nand Lal, Sr. Development Officer, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi
3. Shri P.P. Srivastva, Jt. Industrial Adviser, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi
4. Shri S.K. Aggarwal, Asstt. Director, DC(MSME), Nirman Bhavan, New Delhi
5. Shri Tika Ram Majhi, Dy.Director General of Foreign Trade, Norms Committee-IV, Office of DGFT, Udyog Bhawan, New Delhi
6. Shri G. Saravanan, Foreign Trade Development Officer, Norms Committee – IV, Office of DGFT, Udyog Bhawan, New Delhi.

The Committee first considered minutes of the ALC Meeting No.49 /13

for confirmation and confirmed and adopted the same without any change.

Case No M-185 NC No.50/13 Dated 13.3.2013	M/ s Godrej Consumer Products Ltd, Mumbai F.No.01/87/50/2013/AM06/DES-IV RLA F.No.04/24/40/53/AM06 Lic.No.0410070786 dated 26.5.2005

The Committee considered the case as per agenda. The firm vide its letter dated 31.1.2013 has requested to allow two weeks time to give reply to the D/L of DC(MSME). The firm has again requested for one months time to reply to the D/L of DC(MSME), vide letter dated 27/2/2013. Committee decided to defer consideration of the case for six weeks. The case is re-listed for 17.4.2013.

Case No M-186 NC No.50/13 Dated 13.3.13	M/ s Sunshield Chemicals Ltd, Mumbai F.No.01/83/50/173/AM13/DES-IV RLA F.No.03/95/40/1106/AM12 Lic.No.0310690192 dated 10.4.2012

The Committee considered the case as per agenda and decided that the norms already granted are correct and there is no justification for enhancing quantity of inputs. Hence, case is rejected.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-187 NC No.50/13 Dated 13.3.13	M/ s Saint Gobain Glass India Ltd, Chennai F.No.01/83/50/154/AM13/DES-IV RLA F.No.04/24/40/341/AM12 Lic.No.0410135520 dated 12.4.2012

The Committee considered the case as per agenda and decided to deferred consideration of the case for four weeks for want of information from the firm to the D/L dated 26.12.2012 issued by DIPP. The case is re-listed for 10.4.2013.

Case No M-188 NC No.50/13 Dated 13.3.13	M/ s Indokem Ltd, Mumbai F.No.01/83/50/327/AM08/DES-IV RLA F.No.03/94/40/001/AM08 Lic.No.0310429413 dated 15.5.2007

The Committee considered the case as per agenda. Committee defereed the case for four weeks for want of comments of TA, Deptt. of C&PC(Chem Div). Re-listed for 10.4.2013.

Case No M-189 NC No.50/13 Dated 13.3.13	M/ s Sood Resins & Polymers F.No.01/83/50/537/AM13/DES-IV RLA F.No.22/24/40/0004/AM13 Lic.No.2210012782 dated 30.4.2012

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC(PC Div). U.O. issued on 6.3.2013. The case is re-listed for 10.4.2013.

Case No M-190 NC No.50/13 Dated 13.3.13	M/sBrakewel Automatic Components (I) Pvt. Ltd, F.No.01/83/50/70/AM13/DES-IV RLA F.No.05/23/40/455/AM12 Lic.No.0510319811 dated 9.3.2012

The Committee considered the case as per agenda. Committee decided to defer the case for four weeks for want of clarification from firm whether they are importing fibre (or) roving. The case re-listed for 10.4.2013.

Case No M-191 NC No.50/13 Dated 13.3.13	M/ s Uni Klinger Ltd, F.No.01/83/50/675/AM12/DES-IV RLA F.No.31/83/40/130/AM12 Lic.No.3110050633 dated 27.9.2011

The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No.Nil dated 12.2.2013, Committee decided to reconsider the case and approve norms, as under:-

Export Item	Qty.	Import Item	Qty.
Klinger Jointing Sheets (Asbestos)	1 Kg	1. Raw Asbestos White Chrysotile Grade 4 T 550	0.3705 Kg
		2. Raw Asbestos White Chrysotile Grade 5 D 550 R550	0.2013 kg
		3. Raw Asbestos White Chrysotile Grade 7 T 7 R 550	0.1649 Kg
		4. G I Wire Mesh 24 x 24 x 0.234 x 1550 x 4020	0.0681 Kg

The above decision would supersede the decision by NC vide ALC M.No.6/83 dated 9.5.2012.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-191(A) NC No.50/13 Dated 13.3.13	M/ s Uni Klinger Ltd, F.No.01/83/50/893/AM12/DES-IV RLA F.No.31/83/40/233/AM12 Lic.No.3110053102 dated 22.2.2012

The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No.Nil dated 12.2.2013, Committee decided to reconsider the case and approve norms, as under:-

Export Item	Qty.	Import Item	Qty.
Klinger Jointing Sheets (Asbestos)	1 Kg	1. Asbestos Fibre A 420 A 420	0.3118 Kg
		2. Asbestos Fibre A 570, A 575, A 565,	0.4322 Kg
		3. Asbestos Fibre A 645	Not allowed
		4. G I Wire Mesh 24 x 24 x 0.234 x 1550 x 4020	0.0498 Kg

The above decision would supersede the decision by NC vide ALC M.No.17/83 dated 25.7.2012.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 50/83-ALC1/2012 **MEETING DATE** : 13.03.2013

1	**Case No.:69/34/83-ALC1/2009**	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:50/83-ALC1/2012 13.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00654/AM10/	RLA File :10/24/040/00086/AM10/	Lic.No/Date:1010035931 11.11.2009	Defer Date:10.04.2013
	Decision : Re-listed for 10.4.2013			

2	**Case No.:2/50/83-ALC1/2012**	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:50/83-ALC1/2012 13.03.2013	**Status:Case Approved**
	HQ File :01/83/050/00905/AM13/	RLA File :03/95/040/00553/AM12/	Lic.No/Date:0310658163 05.10.2011	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/156/2011-Ch.II dated 13.3.2012, the Committee decided to approve the case as under :-			

Export Item	Qty.	Import Item	Qty.
Vicoryl AL 200 Polyoxyethylene (02) Lauryl Myristyl Ethe/Lauryl Myristyl Algohol (02) Ethoxylated	1 Kg	1. Lauryl Myristyl Alcohol 1214/Lauryl Alcohol 1214	0.694 Kg
		2. Ethylene Oxide	0.305 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

3	**Case No.:6/10/83-ALC1/2012**	Party Name:RHI CLASIL LTD	Meet No/Date:50/83-ALC1/2012 13.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00186/AM13/	RLA File :09/24/040/00645/AM12/	Lic.No/Date:0910051860 22.03.2012	Defer Date:10.04.2013
	Decision :4th reminder issued to M/o Steel on 29.1.2013. FTDO spoke to TA (Steel) on 19.02.2013 and requested for expediting the comments. Reminder issued to IRMA, Kolkata on 26.3.2013 and to firm on 25.3.2013. The case is re-listed for 10.4.2013.			

4	**Case No.:19/10/83-ALC1/2012**	Party Name:RHI CLASIL LTD	Meet No/Date:50/83-ALC1/2012 13.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00199/AM13/	RLA File :09/24/040/00653/AM12/	Lic.No/Date:0910051916 28.03.2012	Defer Date:10.04.2013
	Decision :4th reminder issued to M/o Steel on 29.1.2013. FTDO spoke to TA (Steel) on 19.02.2013 and requested for expediting the comments. Reminder issued to IRMA, Kolkata on 26.3.2013 and firm on 25.3.2013. The case is re-listed for 10.4.2013.			

5	**Case No.:56/26/83-ALC1/2012**	Party Name:BAJAJ HERBALS PVT. LTD.,	Meet No/Date:50/83-ALC1/2012 13.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00538/AM13/	RLA File :08/24/040/00007/AM13/	Lic.No/Date:0810110560 10.04.2012	Defer Date:10.04.2013
	Decision : Comments awaited from Deptt. of C&PC(PC Div). The case is re-listed for 10.4.2013.			

6	**Case No.:20/26/83-ALC1/2012**	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:50/83-ALC1/2012 13.03.2013	**Status:Case rejected**
	HQ File :01/83/050/00502/AM13/	RLA File :09/24/040/00115/AM13/	Lic.No/Date:0910053227 11.07.2012	Defer Date:13.03.2013
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to letter issued by Deptt. of C&PC (Chem.Div).) dated 13.12.2012 followed by reminder dated 29.1.2013 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

7	**Case No.:25/26/83-ALC1/2012**	Party Name:UNI KLINGER LIMITED,	Meet No/Date:50/83-ALC1/2012 13.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00507/AM13/	RLA File :31/83/040/00080/AM13/	Lic.No/Date:3110055178 30.07.2012	Defer Date:10.04.2013
	Decision : Reminder to firm dated 29.1.2013 issued by this office. The case is re-listed for 10.4.2013.			

8	**Case No.:48/23/83-ALC1/2012**	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:50/83-ALC1/2012 13.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00448/AM13/	RLA File :10/24/040/00038/AM13/	Lic.No/Date:1010050774 03.08.2012	Defer Date:10.04.2013
	Decision : Re-listed for 10.4.2013.			

9	**Case No.:8/26/83-ALC1/2012**	Party Name:ITC LIMITED	Meet No/Date:50/83-ALC1/2012 13.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00490/AM13/	RLA File :09/24/040/00205/AM13/	Lic.No/Date:0910053416 03.08.2012	Defer Date:10.04.2013
	Decision : Comments awaited. Re-listed for 10.4.2013.			

10	**Case No.:49/26/83-ALC1/2012**	Party Name:DR AYKAN CHEMICALS PVT LTD	Meet No/Date:50/83-ALC1/2012 13.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00531/AM13/	RLA File :05/23/040/00162/AM13/	Lic.No/Date:0510331815 09.08.2012	Defer Date:10.04.2013
	Decision : Reminder to firm dated 29.1.2013 issued by this office. The case is re-listed for 10.4.2013.			

11	**Case No.:11/26/83-ALC1/2012**	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:50/83-ALC1/2012 13.03.2013	**Status:Case Approved**
	HQ File :01/83/050/00495/AM13/	RLA File :03/94/040/00323/AM13/	Lic.No/Date:0310705341 16.08.2012	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/63/2008-Ch.II dated 15.3.2013, the Committee decided to approve the case as under :-			

Export Item	Qty.	Import Item	Qty.
Galaxy MX 011 9Mixture of Cocomonoethanolamide and Cocodiethanolamide)	1 Kg	1. Coconut Fatty Acid	0.745 Kg
		2. Diethanolamine	0.161 Kg
		3. Monoethanolamine	0.130 Kg

(Import Item 5: HMHDPE Granules – As per Packing Policy)

{ Coconut Fatty Acid is required for the manufacture of both ingredients of the export product and, therefore, need to be clubbed}

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

12	**Case No.:12/26/83-ALC1/2012**	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:50/83-ALC1/2012 13.03.2013	**Status:Case Approved**
	HQ File :01/83/050/00494/AM13/	RLA File :03/94/040/00017/AM13/	Lic.No/Date:0310705378 16.08.2012	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/63/2008-Ch.II dated 15.3.2013, the Committee decided to approve the case as under :-			

Export Item	Qty.	Import Item	Qty.
PEG 7 (Glyceryl Cocoate)	1 Kg	1. Glycerine	0.153 Kg
		2. Coconut Fatty Acid	0.356 Kg
		3. Ethylene Oxide	0.526 Kg

(Import Item 4: HDPE Granules – As per Packing Policy)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

13	**Case No.:34/26/83-ALC1/2012**	Party Name:ADVANCE HOME AND PERSONAL CARE LTD.	Meet No/Date:50/83-ALC1/2012 13.03.2013	**Status:Case Rejected**
	HQ File :01/83/050/00516/AM13/	RLA File :05/23/040/00165/AM13/	Lic.No/Date:0510332312 22.08.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 24/12/2012 issued by DIPP followed by reminder dated 29.1.2013 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

14	**Case No.:28/26/83-ALC1/2012**	Party Name:BANCO GASKETS (INDIA) LTD	Meet No/Date:50/83-ALC1/2012 13.03.2013	**Status:Case Approved**
	HQ File :01/83/050/00510/AM13/	RLA File :34/24/040/00130/AM13/	Lic.No/Date:3410034967 24.08.2012	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No.Nil dated 11.3.2013, the Committee decided to approve the case as under :-			

Export Item	Qty.	Import Item	Qty.
Asbestos Free Jointing Sheet Mixture (Economic Grade) Thickness: 0.10 mm to 5 mm	1 Kg	1. Aramide dry pulp (Aromatic Polyamide) Short Fibre/Pulp	0.0429 Kg
		2. Acrylonitrile Butadiene Rubber (NBR) Solid Rubber	0.215 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

15	**Case No.:17/26/83-ALC1/2012**	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:50/83-ALC1/2012 13.03.2013	**Status:Case Deferred**
	HQ File :01/83/050/00499/AM13/	RLA File :03/95/040/00395/AM13/	Lic.No/Date:0310706516 28.08.2012	Defer Date:10.04.2013
	Decision : The Committee considered the case as per agenda and noted that reply from the firm received by TA on 13.3.2013 i.e on the date of meeting. Re-listed for 10.4.2013.			

16	**Case No.:37/26/83-ALC1/2012**	Party Name:SHITAL INDUSTRIES PVT.LTD.,	Meet No/Date:50/83-ALC1/2012 13.03.2013	**Status:Case Approved**
	HQ File :01/83/050/00519/AM13/	RLA File :08/24/040/00175/AM13/	Lic.No/Date:0810114604 28.08.2012	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/25/2011-Ch.II dated 11.3.2013, the Committee decided to approve the case as under :-			

Export Item	Qty.	Import Item	Qty.
Tin Stabilizer (Shita Stab 777)	1 Kg	1. 2-Ethyl Hexyl Thio glycolate (2-EHTG)	0.776 Kg
		2. Methyl Tin Chloride	0.276 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

17	**Case No.:1/34/83-ALC1/2012**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:50/83-ALC1/2012 13.03.2013	**Status:Case Approved**
	HQ File :01/83/050/00621/AM13/	RLA File :17/24/040/00036/AM13/	Lic.No/Date:1710005081 30.08.2012	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/69/2011-Ch.II dated 13.3.2013, the Committee decided to approve the case as under :-			

Export Item	Qty.	Import Item	Qty.
SQR Flakes (Fatty Acid Amine Condensate) (Appearance Creamish Flakes)	1 Kg	1. Stearic Acid (Off White Flakes Colour)	0.746 Kg
		2. Diethylene Triamine (Colourless Clear Liquid)	0.180 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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25	Case No.SUPERM-ADJ/1/2010 PO/No. 5111/5000/0001/1/2017	Party Name: SUNGARDA GUTHERMALA INDUSTRIES LTD Ref. to CHL: 5111/5000/0001/1/2010	Date(s) Sec.Mon.TUES.ADJ.1/2012 Sec.Tue.Thu.1.2.3.4.5.6.7.8.9.10.11.12.13.14.15.16.17.18.19.20.21.22.23.24.25.26.27.28.29.30.31 Sec.Tue.Thu.1.2.3.4.5.6.7.8.9.10.11.12.13.14.15.16.17.18.19.20.21.22.23.24.25.26.27.28.29.30.31 Sec.Mon.1.2.3.4.5.6.7.8.9.10.11.12.13.14.15.16.17.18.19.20.21.22.23.24.25.26.27.28.29.30.31	Deemed Case Referred/
	PO/No. 5111/5000/0001/1/2017	Ref. to CHL: 5111/5000/0001/1/2010		Order Date: 01/06/2017
	Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks.In want of hard copy of application from RLA and Revalo letter dated 27.12.2012 and 30.1.2013. The case is to fixed for 28.2.2013.			

26	Case No.SUPERM-ADJ/1/2010 PO/No. 5111/5000/0001/1/2017	Party Name: MUCCANER INDUSTRIES Ref. to CHL: 5111/5000/0001/1/2010	Date(s) Sec.Mon.TUES.ADJ.1/2012 Sec.Tue.Thu.1.2.3.4.5.6.7.8.9.10.11.12.13.14.15.16.17.18.19.20.21.22.23.24.25.26.27.28.29.30.31 Sec.Tue.Thu.1.2.3.4.5.6.7.8.9.10.11.12.13.14.15.16.17.18.19.20.21.22.23.24.25.26.27.28.29.30.31 Sec.Mon.1.2.3.4.5.6.7.8.9.10.11.12.13.14.15.16.17.18.19.20.21.22.23.24.25.26.27.28.29.30.31	Deemed Case Approved/ Order Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deputy of CBA(P)2 Date. Dtd vide their U.O.No.1.0010/0108/2011.CA.II dated 7.1.2013, the Committee decided to approve the case as under :-

Export Item	Qty	Import Item	Qty
Chrysolepton Glass(Cameo GS 32 Mole (Magnesia) GSE 32)	1 Kg	1. Cameo GS 2. Hydrate Oxide	0.777 Kg 0x250 Kg

BL is concerned may take necessary action under Para 5.7 of HBP as per above decision of NOMIMS COMMITTEE.

27	Case No.SUPERM-ADJ/1/2010 PO/No. 5111/5000/0001/1/2017	Party Name: MOHIBUNNISA TEXTILES LIMITED Ref. to CHL: 5111/5000/0001/1/2010	Date(s) Sec.Mon.TUES.ADJ.1/2012 Sec.Tue.Thu.1.2.3.4.5.6.7.8.9.10.11.12.13.14.15.16.17.18.19.20.21.22.23.24.25.26.27.28.29.30.31 Sec.Tue.Thu.1.2.3.4.5.6.7.8.9.10.11.12.13.14.15.16.17.18.19.20.21.22.23.24.25.26.27.28.29.30.31 Sec.Mon.1.2.3.4.5.6.7.8.9.10.11.12.13.14.15.16.17.18.19.20.21.22.23.24.25.26.27.28.29.30.31	Deemed Case Referred/ Order Date: 01/06/2017

Decision: As requested by TA, Dept. of CBP(2)Chem.Div, the Committee decided to defer the case for four weeks. The case is to fixed for 28.2.2013.

28	Case No.SUPERM-ADJ/1/2010 PO/No. 5111/5000/0001/1/2017	Party Name: M/S SUNDRAM ALUMA INDUSTRIES LTD. Ref. to CHL: 5111/5000/0001/1/2010	Date(s) Sec.Mon.TUES.ADJ.1/2012 Sec.Tue.Thu.1.2.3.4.5.6.7.8.9.10.11.12.13.14.15.16.17.18.19.20.21.22.23.24.25.26.27.28.29.30.31 Sec.Tue.Thu.1.2.3.4.5.6.7.8.9.10.11.12.13.14.15.16.17.18.19.20.21.22.23.24.25.26.27.28.29.30.31 Sec.Mon.1.2.3.4.5.6.7.8.9.10.11.12.13.14.15.16.17.18.19.20.21.22.23.24.25.26.27.28.29.30.31	Deemed Case Approved/ Order Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deputy of CBA(P)2 Date. Dtd vide their U.O.No.1.0010/0173/2012.CA.II dated 11.3.2013, the Committee decided to approve the case as under :-

Export Item	Qty	Import Item	Qty
1.Chromated Paraffin (51.55%, Mineral Content)	1 Kg	1. Paraffin (S.A.C 50) 2. Emulsifier (Sorrubitanol Fatty Ester OS) 3. SHAMPN Granules (Modified Grade) for Drums	0.5154 Kg 0.015 Kg As per packing policy

BL is concerned may take necessary action under Para 5.7 of HBP as per above decision of NOMIMS COMMITTEE.

29	Case No.SUPERM-ADJ/1/2010 PO/No. 5111/5000/0001/1/2017	Party Name: SANTOS PHARMPRIVATE LTD Ref. to CHL: 5111/5000/0001/1/2010	Date(s) Sec.Mon.TUES.ADJ.1/2012 Sec.Tue.Thu.1.2.3.4.5.6.7.8.9.10.11.12.13.14.15.16.17.18.19.20.21.22.23.24.25.26.27.28.29.30.31 Sec.Tue.Thu.1.2.3.4.5.6.7.8.9.10.11.12.13.14.15.16.17.18.19.20.21.22.23.24.25.26.27.28.29.30.31 Sec.Mon.1.2.3.4.5.6.7.8.9.10.11.12.13.14.15.16.17.18.19.20.21.22.23.24.25.26.27.28.29.30.31	Deemed Case Referred/ Order Date: 01/06/2017

Decision: As requested by TA, Dept. of CBP(2)Chem.Div, the Committee decided to defer the case for four weeks. The case is to fixed for 28.2.2013.

30	Case No.SUPERM-ADJ/1/2010 PO/No. 5111/5000/0001/1/2017	Party Name: MUCCANER INDUSTRIES Ref. to CHL: 5111/5000/0001/1/2010	Date(s) Sec.Mon.TUES.ADJ.1/2012 Sec.Tue.Thu.1.2.3.4.5.6.7.8.9.10.11.12.13.14.15.16.17.18.19.20.21.22.23.24.25.26.27.28.29.30.31 Sec.Tue.Thu.1.2.3.4.5.6.7.8.9.10.11.12.13.14.15.16.17.18.19.20.21.22.23.24.25.26.27.28.29.30.31 Sec.Mon.1.2.3.4.5.6.7.8.9.10.11.12.13.14.15.16.17.18.19.20.21.22.23.24.25.26.27.28.29.30.31	Deemed Case Approved/ Order Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deputy of CBA(P)2 Date. Dtd vide their U.O.No.1.0010/0108/2011.CA.II dated 11.3.2013, the Committee decided to approve the case as under :-

Export Item	Qty	Import Item	Qty
1.Chromated Paraffin (51.55% Mineral Content)	1 Kg	1. Planser 2. Planser 3. Hydrate Oxide	0.5154 Kg 0.2361 Kg 0.015 Kg

BL is concerned may take necessary action under Para 5.7 of HBP as per above decision of NOMIMS COMMITTEE.

31	Case No.SUPERM-ADJ/1/2010 PO/No. 5111/5000/0001/1/2017	Party Name: ATUL LIMITED. Ref. to CHL: 5111/5000/0001/1/2010	Date(s) Sec.Mon.TUES.ADJ.1/2012 Sec.Tue.Thu.1.2.3.4.5.6.7.8.9.10.11.12.13.14.15.16.17.18.19.20.21.22.23.24.25.26.27.28.29.30.31 Sec.Tue.Thu.1.2.3.4.5.6.7.8.9.10.11.12.13.14.15.16.17.18.19.20.21.22.23.24.25.26.27.28.29.30.31 Sec.Mon.1.2.3.4.5.6.7.8.9.10.11.12.13.14.15.16.17.18.19.20.21.22.23.24.25.26.27.28.29.30.31	Deemed Case Referred/ Order Date: 01/06/2017

Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks.In want of hard copy of application from RLA and Revalo letter dated 19.3.2013. The case is to fixed for 28.2.2013.

32	Case No.SUPERM-ADJ/1/2010 PO/No. 5111/5000/0001/1/2017	Party Name: MEGHRAJ ELECTRICALS PVT LTD Ref. to CHL: 5111/5000/0001/1/2010	Date(s) Sec.Mon.TUES.ADJ.1/2012 Sec.Tue.Thu.1.2.3.4.5.6.7.8.9.10.11.12.13.14.15.16.17.18.19.20.21.22.23.24.25.26.27.28.29.30.31 Sec.Tue.Thu.1.2.3.4.5.6.7.8.9.10.11.12.13.14.15.16.17.18.19.20.21.22.23.24.25.26.27.28.29.30.31 Sec.Mon.1.2.3.4.5.6.7.8.9.10.11.12.13.14.15.16.17.18.19.20.21.22.23.24.25.26.27.28.29.30.31	Deemed Case Referred/ Order Date: 01/06/2017

Decision: Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks.In want of hard copy of application from RLA and fine vale letter dated 19.3.2013. The case is to fixed for 28.2.2013.

33	Case No.SUPERM-ADJ/1/2010 PO/No. 5111/5000/0001/1/2017	Party Name: SANTOS PHRA PRIVATE LIMITED Ref. to CHL: 5111/5000/0001/1/2010	Date(s) Sec.Mon.TUES.ADJ.1/2012 Sec.Tue.Thu.1.2.3.4.5.6.7.8.9.10.11.12.13.14.15.16.17.18.19.20.21.22.23.24.25.26.27.28.29.30.31 Sec.Tue.Thu.1.2.3.4.5.6.7.8.9.10.11.12.13.14.15.16.17.18.19.20.21.22.23.24.25.26.27.28.29.30.31 Sec.Mon.1.2.3.4.5.6.7.8.9.10.11.12.13.14.15.16.17.18.19.20.21.22.23.24.25.26.27.28.29.30.31	Deemed Case Referred/ Order Date: 01/06/2017

Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks.In want of hard copy of application from RLA and fine. The case is to fixed for 28.2.2013

34	Case No.SUPERM-ADJ/1/2010 PO/No. 5111/5000/0001/1/2017	Party Name: PRAKASH CHEMICALS INTERNATIONAL PVT. LIMITED Ref. to CHL: 5111/5000/0001/1/2010	Date(s) Sec.Mon.TUES.ADJ.1/2012 Sec.Tue.Thu.1.2.3.4.5.6.7.8.9.10.11.12.13.14.15.16.17.18.19.20.21.22.23.24.25.26.27.28.29.30.31 Sec.Tue.Thu.1.2.3.4.5.6.7.8.9.10.11.12.13.14.15.16.17.18.19.20.21.22.23.24.25.26.27.28.29.30.31 Sec.Mon.1.2.3.4.5.6.7.8.9.10.11.12.13.14.15.16.17.18.19.20.21.22.23.24.25.26.27.28.29.30.31	Deemed Case Referred/ Order Date: 01/06/2017

Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks.In want of hard copy of application from RLA and fine. The case is to fixed for 28.2.2013

Date:19.03.2013
Place:Navi Mumbai

G. SARAVANAN
Foreign Trade Development Officer

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